

## The Tamil Nadu State Legislature (Continuance of Use of English Language) Act. 1964

Act 38 of 1964

Keyword(s):

English Language, Transaction of Business, Legislature

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<sup>1</sup>[TAMIL NADU] ACT No. 38 OF 1964<sup>2</sup>.

THE ITAMIL NADU] STATE LEGISLATURE (CONTINUANCE OF USE OF ENGLISH LANGUAGE) ACT, 1964.

[Received the assent of the Governor on the 5th December 1964, first published in the Fort St. George Gazette on the 9th December 1964 (Agrahayana 18, 1886).]

An Act to provide for the continuance of the use of the English language for the transaction of business in the State Legislature.

BE it enacted by the Legislature of the <sup>3</sup>[State of Tamil Nadu] in the Fifteenth Year of the Republic of India as follows:—

Short title and commence-ment.

- 1. (1) This Act may be called the <sup>1</sup>[Tamil Nadu] State Legislature (Continuance of Use of English Language) Act, 1964.
- (2) It shall come into force on the 26th day of January 1965.

Continuance of use of English language in the State Legislature. 2. Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English Language may continue to be used for the transaction of business in the Legislature of the <sup>3</sup>[State of Tamil Nadu].

<sup>&</sup>lt;sup>1</sup> These words were substituted for the word "Madras" by the lamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>&</sup>lt;sup>2</sup> For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 8th October 1964, Part IV—Section 3, page 348.

<sup>&</sup>lt;sup>3</sup> This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.